Dated the 5th January, 2015

DIRECTION

Subject: Direction under section 13, read with sub-clauses (i), (iii) and (iv) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) to Access Providers (Basic Telephone Service Providers, Cellular Mobile Telephone Service Providers & Unified Access Service Providers) and National Long Distance Operators regarding waiving off termination charges.

No. 409-16/2014-NSL-I --- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as the TRAI Act, 1997), has been entrusted with discharge of certain functions, inter alia, to regulate the telecommunications services, protect the interests of service providers and consumers of the telecom sector, ensure technical compatibility and effective inter-connection between different service providers and regulate arrangement amongst service providers of sharing their revenue derived from providing telecommunications service;

2. And whereas the State of Jammu and Kashmir was badly affected by the unprecedented rain in the month of September, 2014 causing severe damage to the infrastructure of the State and inconvenience to the people;

3. And whereas some telecom service providers have represented to the Authority that in view of the fact mentioned in the preceding para, as a corporate social responsibility, they provided 100% free local and national voice calling to all the subscribers of the telephone service for two days on the 10th and 11th
September 2014 and have requested that the call termination charges payable by one service provider to another service provider may be waived off for the aforesaid two days.

4. And whereas the Authority considered the representations of the service providers, referred to in the para 3, and in view of the unprecedented situation in the State of Jammu and Kashmir for two days due to massive rain and the effort made by the service providers, the Authority has decided that no termination charge may be levied by one service provider on another service provider for the calls made by the subscribers of the State of Jammu and Kashmir on the 10th and 11th September for which no charge has been levied by the service providers on their subscribers;

5. Now, therefore, the Authority, in exercise of powers conferred upon it under section 13, read with sub-clauses (i), (iii) and (iv) of clause (b) of sub-section (1), of section 11 of the Telecom Regulatory Authority of India Act and in the interest of the consumer and the service providers, hereby directs all the telecom service providers to waive off the termination charge, payable by one service provider to another service provider, for the calls made by their subscribers in the State of Jammu & Kashmir, on the 10th and the 11th September, 2014 for which no amount is payable by subscribers to their access providers.

(Arvind Kumar)
Advisor (NSL-I)

To

All Access Service Providers/ NLDOs.